

Serial No. & Order	Date of Order	Order with Signature	
6.	8.7.96	<p>Heard Shri G.K. Mohanty learned Counsel for the applicant. He states that on a similar matter some other applicants have moved an application before the Calcutta Bench of the CAT bearing O.A. No. 591/91 and the same was disposed by by the Calcutta Bench on 31.3.95 and allowed the petition was allowed. Respondents have taken up the matter on SLP before the Supreme Court. There is a Contempt Petition is also pending before the CAT, Calcutta Bench.</p> <p>Learned Additional Standing Counsel (Central) Mr. U.B. Mohapatra states that on a similar matter in OA No. 323/87, the applicant (Shri Digbijoy Biswas) did not succeed before this Bench ^{Vide 115} by an order dated November 30, 88. This petition was dismissed. In this background, counsel Shri Mohanty seeks leave of this court to withdraw the O.A. and move it again in the matter after the Supreme Court disposes of the appeal/SLP against the judgment of the Calcutta Bench of the CAT. Prayer allowed. Application is allowed to be withdrawn and the petition is dismissed as withdrawn.</p> <p style="text-align: right;">Anasuya Biswas Member (Admn.) 8/7/96</p>	<p>Amendment has not yet carried out for further orders Date 15/1 Registration order dt 16.1.96</p> <p>Amendment to be carried out by two weeks.</p> <p>Registrar</p> <p>Order dt. 30.1.96</p> <p>None appears. One week time is granted to carry out the amendment.</p> <p>Neeru</p> <p>MA 53/96 for None to file Courtier</p> <p>SP Registration</p>